

## **R.O.C.No.923-A/2013/Comp.3**

Sub: e-Courts Mission Mode Project – creation of National Judicial Data Grid – details of all cases Pending before Courts across the State – Instructions issued - regarding.

### **CIRCULAR**

All the Judicial Officers in the State are hereby informed that as a first phase of development of the National Judicial Data Grid, details of cases of around 7500 courts across the country have been uploaded on the e-Courts portal, launched by the Hon'ble the Chief Justice of India on 7<sup>th</sup> August, 2013 including 477 Courts in the State of Tamil Nadu. The site may be accessed through the URL: "<http://ecourts.gov.in>". But there is still a gap which needs to be filled up urgently.

Therefore, all the Presiding Judicial Officers in the State are hereby instructed to

- 1) Ensure completion of the data entry of all cases pending in courts under their control, accuracy of the data entered and to locally upload the information on the National Judicial Data Grid.
- 2) Upload the judgments/orders of all cases dealt with during the day, on a daily basis; and
- 3) Spread awareness of the portal <http://ecourts.gov.in> amongst lawyers and litigants through the Cause List/information on the Notice Board and also by informing the Bar Associations.

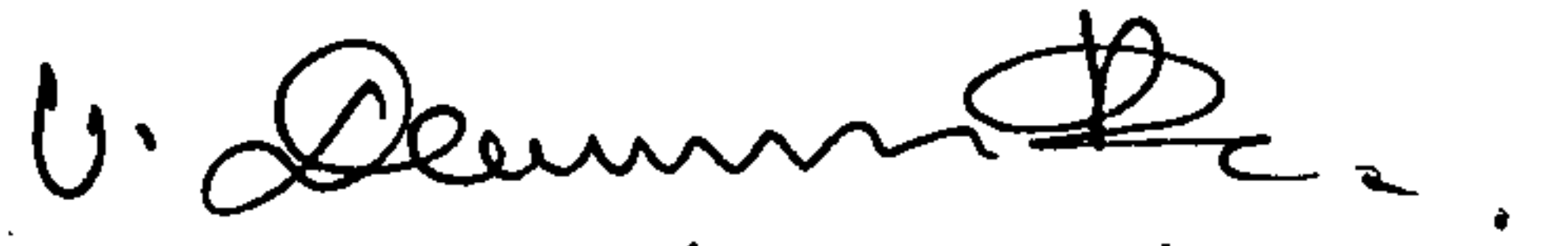
It is also informed that since the case information is now available on the internet and is accessible to all lawyers and litigants, the Presiding Officers shall strictly comply with the above instructions to avoid complaints and criticism.

It has to be borne in mind that the information uploaded on the National Judicial Data Grid will immensely help the High Court in case management and strategizing court administration. Since the Hon'ble e-Committee, Supreme Court of India has emphasized the need to do the above matters with promptitude, all Judicial Officers, below the rank of Principal District Judges, shall submit a monthly report to the Principal District Judge/District Judge of their district, as regards the data entry done in respect of cases concerning their court. The Principal District Judge/District Judge, on receiving such reports from the Courts in his/her District, shall prepare a consolidated statement and forward the same to the High Court not later than one week after the expiry of the concerned month. The information shall also be forwarded through e-mail "cpc-tn@indianjudiciary.gov.in"

HIGH COURT, MADRAS.  
DATE: 29-8-2013

Sd/- P.Kalaiyaran,  
for REGISTRAR GENERAL

//True copy Forwarded/By Order//

  
JOINT REGISTRAR (COMPUTER)

To  
All the Judicial Officers in the State of Tamil Nadu and the U.T. of Puducherry  
All the Court Managers in the State of Tamil Nadu and the U.T. of Puducherry